

Publicity to Price Bulletin

3540. SHRI RAMA CHANDRAN PILLAI; Will the Minister CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state;

(a) whether Government have any scheme to give more publicity to price Bulletin prepared by the Management Information System; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KA-MALUDDIN AHMED): (a) No, Sir.

((b) The question does not arise.

Non-payment of Excise duty and Sales tax by Super Bazar

3541. SHRI ANANTRAY DEVSHANKER DAVE: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether complaints were received that Super Bazar has not been passing the relief on account of Central Excise concession received by it to the consumers;

(b) if so, the details thereof, and the amount of outstanding excise duty and sales tax against Super Bazar that has not been deposited by Super Bazar to Government since very long period;

(c) if so, the details thereof; and

(d) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KA-

MALUDDIN AHMED): (a) No, Sir.

(b) to (d) It has been informed by the Super Bazar that there is no outstanding excise duty or Sales tax to be paid by the Super Bazar.

Sale of spurious cosmetics in the market

3542. SHRI KRISHAN LAL SHARMA; Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that about 30 per cent of the cosmetics available, at present, in the markets of the country are spurious;

(b) whether it is also a fact that Government have estimated loss of revenue as a result of their sales; and

(c) whether it is also a fact that there is a demand for reduction in their prices through levy of rationalisation of excise duty so as to boost the sale of genuine products and speedy collection of excise duty?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KA-MALUDDIN AHMED): (a) The State Governments are responsible for exercising and monitoring control over cosmetics manufactured, sold and distributed in the States. Whenever any complaint regarding quality of cosmetics is received, raids are conducted by State Drugs Inspectors to unearth/cancel spurious cosmetics and further action to suspend/cancel licence or prosecute the offender after a thorough investigation. To prevent the sale of spurious or substandard cosmetics, the State Governments/Union Territories have been advised to strengthen